

**Central Administrative Tribunal  
Principal Bench**

**OA No.2845/2017**

New Delhi, this the 23<sup>rd</sup> day of August, 2017

**Hon'ble Ms. Nita Chowdhury, Member (A)**

Rajbir, aged 57 years,  
S/o Shri Bhajan Lal,  
Retired as Keyman, while working under  
ADEN, Delhi Sarai Rohilla,  
R/o Vill. & PO Jatola,  
Distt. Gurgaon (Har.).

...Applicant

(By Advocate : Shri Yogesh Sharma)

**Versus**

1. Union of India through the General Manager,  
Northern Railway, Baroda House,  
New Delhi.
2. The Divisional Railway Manager,  
Northern Railway, Delhi Division,  
State Entry Road,  
New Delhi.
3. The Assistant Divisional Engineer (ADEN),  
Northern Railway,  
Delhi Sarai Rohilla,  
Delhi.

...Respondents

**ORDER (ORAL )**

**MA No.2998/2017**

For the reasons stated therein, the MA filed by the applicant seeking exemption from filing the typed copy of service book is allowed.

**OA No.2845/2017**

Heard the learned counsel for applicant.

2. The applicant's prayer is simply to direct the respondents to count the entire service period and half casual service period as qualifying service for granting retirement benefits. The legal notice to this effect has already been given to the respondents on 16.06.2017. The respondents are yet to respond to the same.
  
3. Without going into the merits of the case, as the applicant states that the case is covered by previous decisions, the OA is disposed of at the admission stage itself, with a direction to the respondents to reply to the legal notice dated 16.06.2017, within a period of 30 days from the date of receipt of a certified copy of this order. In the event they find the applicant entitled to the counting of casual service period, as intimated by him, then they are further directed to make payment of the same within a further period of 90 days. No costs.

( Nita Chowdhury )  
Member (A)

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